

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GVK POWER (GOINDWAL SAHIB) LIMITED

Relevant Particulars		
1.	Name of corporate debtor	GVK POWER (GOINDWAL SAHIB) LIMITED
2.	Date of incorporation of corporate debtor	04th Dec 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG1997PLC028483
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Plot no 10 Paigah Colony Sardar Patel Road Secunderabad, Hyderabad, Telangana -500003
6.	Insolvency commencement date in respect of corporate debtor	10th Oct 2022 (order uploaded on website on 18th Oct 2022)
7.	Estimated date of closure of insolvency resolution process	16th April 2023 [being 180 days from the date of commencement of insolvency resolution process]
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ravi Sethia Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052
9.	Address and e-mail of the interim resolution professional, as registered with the Board	KPMG Restructuring Services LLP Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: ravisethia@kpmg.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KPMG Restructuring Services LLP Address: 8th Floor, Building No. 10. DLF Cyber City, Phase II, Gurgaon, Haryana, 122002 Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052 Email: cirpgvkgoindwal@gmail.com
11.	Last date for submission of claims	01st Nov 2022 [i.e. 14 days from the date of commencement of insolvency resolution process / appointment of Interim Resolution Professional]
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process against GVK Power (Goindwal Sahib) Limited on 10th October 2022 (order uploaded on website on 18th Oct 2022)

The creditors of GVK Power (Goindwal sahib) Limited, are hereby called upon to submit their claims with proof on or before 01 Nov 2022, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/
(Ravi Sethia)
Interim Resolution Professional
In the matter of GVK Power (Goindwal Sahib) Limited
Registration Number: IBBI/IPA-001/IP-P01305/2018-2019/12052

Date: 21st Oct 2022
Place: Gurugram, Haryana